

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 443 OF 2017 IN
DFR 1465 OF 2017**

Dated: 13th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1
Mr. Anurag Sharma for R-2
Mr. Aditya Grover for R-3

ORDER

IA NO. 443 OF 2017
(Appl. for condonation of delay)

There is 48 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Anurag Sharma appears on behalf of Respondent No.2 and Mr. Aditya Grover appears on behalf of

Respondent No.3. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on 20.09.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd